

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/RP/2019

in

Petition No. 74/GT/2017

Subject : Review of Commission's order dated 29.4.2019 in Petition No. 74/GT/2017 with regard to determination of tariff for MTPS Stage-II (2x195 MW) from COD of Unit- I (i.e. 18.3.2019) till 31.3.2019.

Petitioner : Kanti Bijlee Utpadan Nigam Limited (KBUNL)

Respondents : Bihar State Power Holding Company Limited (BSPHCL) & ors.

Date of hearing : **17.12.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Ms. Poorva Saigal, Advocate, KBUNL
Shri Sukhjinder Singh, NTPC
Ms. Himanshi Andley, Advocate, GRIDCO
Shri R.B. Sharma, Advocate, BSPHCL

Record of Proceedings

During the hearing, the learned counsel for the Respondent, GRIDCO, prayed for grant of time to file its reply in the matter.

2. The learned counsel for the Petitioner pointed that the Respondent, BSPHCL has filed its reply on 16.12.2019. She accordingly prayed that time may be granted to file its rejoinder to the replies of both the Respondents.

3. By consent of the parties, hearing is adjourned. The Respondent, GRIDCO is directed to file its reply by **27.12.2019**, with advance copy to the Petitioner. The Petitioner shall file its rejoinder to the replies of the Respondents, GRIDCO & BSPHCL on or before **6.1.2020**. No extension of time shall be granted for any reason.

4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Dy. Chief (Law)

